

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

OA NO. 58/97

B. K. ... & ors. .... Applicant(s)  
- Versus -

Union of India & ors. Respondent(s)

Mr. B. K. Sharma, B.M.L.S.S.C., Advocates for Applicant(s)

Mr. G. Sarma, A.C.G.S.C., Advocates for Respondent(s)

Office Notes Date Court's Order

This application is filed  
and will within time  
C. E. of Rs. 53/-  
Date of filing 20/3/97  
D.O.B. No. 207826  
Dated 10.2.97

D. P. Registrar

13/3 13/3

25-3-97

1) Requisite received on  
21-3-97.

2) Notice and order were  
prepared to serve Respond.  
No. 1 to 5, and sent to  
Despatch section on 25/3/97  
as R. post A/D.

25/3 1-4-97

Notice issued to  
The Respondent

Vide - D. No. 962 to 966 21.4.97  
dt - 31-3-97.

trd

18/3

Let the case be listed  
for hearing on 2.6.97.

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Member

  
Vice-Chairman

  
Vice-Chairman

17-4-97

No W.S. filed by the Resps. pg

22/4

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6A 58/97

23-4-97

2.6.97

written statement filed  
on behalf of the Respondent  
No - 1 to 3 and 5, at page  
35 to 87.

25.6.97

Notice duly served on  
proposals No. 1, 2, 3, 5, 4.

filed

The respondents have filed an affidavit in Misc. Petition No. 94/97 stating inter alia that the scheme has since been approved and it is likely to be notified. In view of the above Mr. B.K.Sharma, learned counsel appearing on behalf of the applicant submits unless the scheme is notified and he comes to know about the scheme it will be difficult for <sup>him</sup> ~~us~~ and for that purpose Mr. Sharma prays for time till the scheme is notified. Mr. M.K.Gupta, learned Addl. C.G.S.C. submits that the scheme will be notified very soon, may be within three weeks. Mr. S.Ali, learned Sr. C.G.S.C. and Mr. M.K.Gupta, learned Addl. C.G.S.C. also agreed that the matter should be heard after the publication of the scheme.

Considering the submissions of the learned counsel for the parties we adjourn the case till 7.7.1997.

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Member

  
Vice-Chairman

pg

31b

7.7.97

Heard ~~both~~ counsel of the parties.  
Hearing concluded. The application is disposed of on withdrawal with liberty to file fresh application if so advised. No order as to costs.  
Order is kept in separate sheets.

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Member

  
Vice-Chairman

trd